

ETHOS LIMITED

(CIN : L52300HP2007PLC030800)

Registered Office: Plot No. 3, Sector - III, Parwanoo, District Solan (Himachal Pradesh) 173 220

NOTICE OF 16TH ANNUAL GENERAL MEETING

NOTICE is hereby given that 16th (Sixteenth) Annual General Meeting (AGM) of the Company will be held on Friday, September 29, 2023, at 10:00 a.m. (IST) through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM") to transact the business, as set forth in the Notice of the meeting dated September 5, 2023.

In terms of section 101 and 136 of the Companies Act, 2013 ("Act") read together with regulation 36(1)(a) of the Securities Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulation, 2015 ("SEBI (LODR)"), and as informed with Public Notice published on September 5, 2023, the Notice of the AGM along with Annual Report 2022-23 was sent on September 6, 2022 only through electronic means to those Members whose email addresses are registered with the Company/Depository Participants/KFin Technologies Limited (formerly known as KFin Technologies Private Limited), the Registrar and Share Transfer Agents (hereinafter referred to as "RTA" or "KFin") of the Company.

In compliance with Section 108 of the Act, read with rules made thereunder, General Circulars no. 10/2022 and 11/2022 issued by the Ministry of Corporate Affairs, Regulation 44 of the SEBI (LODR) and in terms of SEBI circular no. SEBI/HO/CFD/POD-2/P/CIR/2023/4 dated January 5, 2023, the Company has provided a facility to its members to exercise their votes electronically through the electronic voting (e-voting) facility provided by the KFin Technologies Limited (KFin). The details are provided pursuant to the aforementioned Act and Rules are as under:-

- 1. The Cut-off date to determine the eligibility to cast vote by electronic voting is Friday, September 22, 2023. The e-voting shall be open for 3 (three) days, commencing at 9.00 a.m. (IST) on Tuesday, September 26, 2023, and ending at 5.00 p.m. (IST) on Thursday, September 28, 2023 for all shareholders whether holding shares in physical form or in dematerialized form. E-voting shall not be allowed beyond the said date and time.

For detailed instructions pertaining to e-voting, members may please refer to the section "Notes" in the Notice of Annual General Meeting. In case, you have any queries or issues regarding e-voting, you may refer the Frequently Asked Questions (FAQs) and e-voting manual available at the Downloads section of https://evoting.kfintech.com. Members are requested to address all correspondences, including queries regarding attending the AGM through VC/OAVM, dividend related matters (if any) or for any other matters, to the following:-

Table with 2 columns: Particulars, KFin Technologies Limited, Ethos Limited. Rows include Address, Name & Designation, Tel., Email Id.

Date: September 7, 2023
Place: Chandigarh

SMS LIFESCENCES INDIA LIMITED

CIN: L74930TG2006PLC050223

Regd. office: Plot No.19-III, Road No.71, Jubilee Hills, Opp. Bharatiya Vidya Bhavan Public School, Hyderabad - 500096

NOTICE OF THE 17TH ANNUAL GENERAL MEETING AND INFORMATION ON REMOTE E-VOTING AND OTHER INFORMATION

Notice is hereby given that the 17th Annual General Meeting (AGM) of the Company will be held on Friday, 29th September, 2023 at 2.00 p.m. through Video Conferencing ("VC"), pursuant to and in compliance with General Circular No. 10/2022 dated 28th December, 2022 issued by MCA and Circular no. SEBI/HO/CFD/POD-2/CIR/2023/4 dated 5th January, 2023 issued by SEBI (hereinafter referred to as the "Circulars") and all other applicable laws to transact the business as set out in the notice of AGM.

In accordance with the aforesaid circulars, the Annual Report of the Company for the year 2022-23 along with the notice of AGM and other reports / documents (AGM documents) are sent to the members on Thursday, 27th September, 2023 in electronic mode only, to those shareholders whose email addresses are registered with the RTA or Company or made available to the depositories. The AGM documents are available in the Company's website www.smslife.in, website of CDSL www.evotingindia.com and on the website of the Stock Exchanges www.bseindia.com and www.nseindia.com.

[The requirement of sending physical copies of the AGM notice and Annual Report has been dispensed vide aforesaid Circulars]

Pursuant to Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2015 and Regulations 42 and 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company is pleased to provide voting facility to members to cast their votes on all the resolutions set forth in the notice convening the 17th AGM. The members may cast their vote electronically through electronic voting system (remote voting) provided by CDSL.

Instruction of e-voting: Members will have an opportunity to cast their vote remotely on the business as set forth in the AGM notice. The member of voting remotely for shareholders holding shares in Demat mode, physical mode and for the shareholders who have not registered their email addresses is provided in www.smslife.in/investors/Evoting%20procedure.pdf and also mentioned in AGM notice.

All members are further informed that:

- The ordinary and special business as set out in the notice of AGM may be transacted through voting by remote voting or voting system during the AGM.
- The remote voting period shall commence on Tuesday, 26th September, 2023 (9.00 am) and ends on Thursday, 28th September, 2023 (5.00 pm). The remote voting facility shall be disabled by CDSL thereafter, once the vote on a resolution is casted by the member, it can't be changed subsequently.

Scrutinizer for AGM: Company has appointed Mr. C. Sudhir Babu Practising Company Secretary, Proprietor, CSB Associates (csbassociates27@gmail.com) to act as the Scrutinizer for conducting the remote e-voting process as well as the e-voting system on the date of the AGM, in a fair and transparent manner.

Contact details table with columns for Mr. Rakesh Dalvi, Sr. Manager and Mr. Trupti Ranjan Mohanty, Compliance officer.

Dividend details: The Board of Directors of the Company have recommended a dividend of ₹1.50/- per equity share of face value of ₹10/- each for the year 2022-23. The dividend, if approved, by the Shareholders in the ensuing AGM will be paid within 30 days by way of credit to the respective Bank Accounts of the members from the date of approval by the Shareholders, subject to deduction of tax at source.

Mandatory registration / updating of KYC details: In compliance with the SEBI circular dated 3rd November, 2021, the Company has sent individual letters to all the Members holding shares in physical form on 1st June, 2022 and 22nd February, 2023 for furnishing their PAN, KYC details and Nomination forms in form ISR-1. Folios which are not KYC Compliant on or after 1st October, 2023, shall be frozen and members shall be eligible for receipt of dividend through electronic mode with effect from 1st April, 2024.

Place : Hyderabad Date : 07.09.2023

THE STATE TRADING CORPORATION OF INDIA LIMITED (A Govt. of India Enterprise) Tender No. STC/CO/BLD-E/F/01155/2023/D-400/1 Date: 06.09.2023 NOTICE INVITING TENDER TENDER FOR ENGAGEMENT OF PMC FOR CAPITAL & REVENUE WORKS IN STC BUILDING, JAWAHAR VYAPAR BHAWAN, NEW DELHI

We, (1) TULIKA TRILOK AGARWAL, (2) NIRMAL TRILOKCHAND AGARWAL, (3) PRASHANT VEDPRAKASH AGARWAL, jointly hold 800 shares in Folio No. UB952393 bearing Share Certificate No. 102326; Distinctive Numbers from 753941-754740 and jointly hold 100 shares in Folio No. UB952393 bearing Share Certificate No. 120231; Distinctive Numbers from 216061159 - 216061258 of UNITED BREWERIES LIMITED having its Registered Office at "UB TOWER", UB City, 42A, Vittal Mallya Road, Bangalore-560 001.

ZENLABS ETHICA LIMITED

Regd. Office: Plot No. 194-195, 3rd floor, Industrial area, Phase II, Ram Darbar, Chandigarh - 160002. Tel: 0172-4651105, Email: queries@zenlabsethica.com

NOTICE OF 30TH ANNUAL GENERAL MEETING, AND E-VOTING INFORMATION

NOTICE IS HEREBY GIVEN THAT: 1. The 30th (Thirty) Annual General Meeting (AGM) of Zenlabs Ethica Ltd will be held on Saturday, the 30th day of September, 2023 at 11:30 a.m. IST at the registered office of the Company situated at Plot No. 194-195, 3rd Floor, Industrial Area, Phase II, Ram Darbar, Chandigarh -160002, to transact the business, as set out in the Notice of AGM.

- 2. The Company has sent the Notice of the AGM along with the Annual Report for the financial year 2022-23 on Wednesday, 06th September, 2023 only through electronic mode to those members whose e-mail addresses are registered with the Company's Registrar and Share Transfer Agent, Bigshare Services India Private Limited ("RTA") Depositories.
- 3. The Notice of 30th AGM along with the Annual Report for the financial year 2022-23 are also available on the website of the Company at https://www.zenlabsethica.com and on the website of the stock exchange i.e., BSE Limited at www.bseindia.com

Date: 07.09.2023 Place: Chandigarh

SUPRIYA LIFESCENCE LIMITED

CIN: L51900MH2008PLC180452 Regd. Off: 207/208, Udyog Bhavan, Sonawala Road, Goregaon (East), Mumbai - 400063, Tel: + 91 22 4033 2727, Email: cs@supriyalifescence.com Website: www.supriyalifescence.com

NOTICE FOR THE 15TH ANNUAL GENERAL MEETING OF THE COMPANY

The 15th Annual General Meeting ("AGM") of the Supriya Lifescence Limited ("Company") will be held on Friday, September 29, 2023 at 03.00 p.m. through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM") facility provided by the National Securities Depository Limited ("NSDL") to transact the business as set out in the notice convening the said AGM.

In view of the continuing COVID-19 pandemic, the Ministry of Corporate Affairs ("MCA") has vide its circular dated May 05, 2020 read with circulars dated April 08, 2020 and April 13, 2020, January 13, 2021 and May 05, 2022, December 28, 2022 (collectively referred to as "MCA Circulars") and SEBI Circular dated May 12, 2020, January 15, 2021, May 13, 2022 and January 5, 2023 permitted the holding of the AGM through VC / OAVM, without the physical presence of the Members at a common venue. In compliance with these MCA Circulars and the relevant provisions of the Companies Act, 2013 and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 the AGM of the Company will be held through VC / OAVM. The registered office of the Company shall be deemed to be the venue for the AGM.

The Notice of the 15th AGM along with the Annual Report for FY 2022-23 has been sent only through electronic mode on September 6, 2023 to those Members whose email addresses are registered with the Company/ Depositories unless any Member has requested for a physical copy of the same mentioning their names, DP ID and Client ID to the Company's email address at cs@supriyalifescence.com. The Notice of AGM and the Annual Report 2022-23 will also be available on the Company's website www.supriyalifescence.com websites of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively and on the website of NSDL https://www.evotingindia.com.

In compliance with the provisions of Section 108 of the Companies Act, 2013 ("the Act") read with Rule 20 of the Companies (Management and Administration) Rules, 2014 ("Rules") as amended by the Companies (Management and Administration) Amendment Rules, 2015 and Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015, the Company is pleased to provide the facility of remote e-voting to its Members in respect of the Business to be transacted at the AGM. Additionally, the Company is providing facility of voting through e-voting system during the AGM ("e-voting"). The facility of casting votes by a member using remote e-voting system as well voting on the date of the AGM will be provided by NSDL.

The members who have cast their votes by remote e-voting prior to the AGM may also attend / participate in the AGM through VC / OAVM but shall not be entitled to cast their votes again. Those members, who shall be present in the AGM through VC / OAVM facility and had not cast their votes on the Resolutions through remote e-voting and are otherwise not barred from doing so, shall be eligible to vote through remote e-voting during the AGM ("e-voting").

Only those members, whose names are recorded in the Register of Members maintained by the Depositories as on the cut-off date i.e. Friday, September 22, 2023 only shall be entitled to avail the facility of remote e-voting as well as voting on the date of AGM ("e-voting").

- (I) The remote e-voting will commence on Tuesday, September 26, 2023 at 9.00 a.m. and will end on Thursday, September 28, 2023 at 5.00 p.m. The e-voting module shall be disabled for voting thereafter.
- (II) The cut-off date (record date) for determining the eligibility of remote e-voting as well as e-voting at the AGM is Friday, September 22, 2023.
- (III) Any person who have acquired shares of the Company and becomes a Member of the Company after the dispatch of the Annual Report and holding shares as on the cut-off date may approach NSDL for issuance of the User ID and Password by sending a request at evoting@nsdl.co.in. However, if he/she is already registered with NSDL for remote e-voting then he/she can use his/her existing User ID and Password for casting the vote.

The Board of Directors of the Company at its Meeting held on May 26, 2023 have recommended a final dividend of Rs. 0.60 /- per share on the face value of Rs. 2/- per equity share subject to the approval of the Shareholders at the AGM. The Register of Members and Share Transfer Books of the Company will remain closed from Saturday, September 16, 2023 to Friday, September 29, 2023 (both days inclusive) for the purpose of Dividend and AGM. The Company has fixed Friday, September 15, 2023 as the "Record Date" for determining entitlement of Members to final dividend for the financial year ended March 31, 2023, if approved at the AGM. Pursuant to the Finance Act, 2020, dividend income will be taxable in the hands of the Members w.e.f. April 1, 2020 and the Company is required to deduct TDS from the dividend paid to the Member at prescribed rates under the Income Tax Act, 1961 (the "IT Act").

Helpdesk for Individual Shareholders holding securities in demat mode for any technical issues related to login through Depository i.e. NSDL and CDSL.

Table with 2 columns: Login type, Helpdesk details. Rows include Individual Shareholders holding securities in demat mode with NSDL and CDSL.

The Notice of the 15th AGM, Annual Report for FY2022-23 and other relevant details are available on the Company's website at www.supriyalifescence.com websites of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively and on the website of NSDL https://www.evotingindia.com.

Members are requested to carefully read all the notes set out in the Notice of the 15th AGM and in particular, instruction of joining the AGM, manner for casting vote through remote e-voting/e-voting during the AGM.

Date: September 7, 2023 Place: Mumbai

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF GOLU VADA PAV PRIVATE LIMITED

Table with 2 columns: RELEVANT PARTICULARS, Details. Rows include Name of corporate debtor, Date of incorporation, Authority under which corporate debtor is incorporated, etc.

Notice is hereby given that the National Company Law Tribunal (NCLT), Mumbai Bench has ordered the commencement of a corporate insolvency resolution process against GOLU VADA PAV PRIVATE LIMITED by order dated 05.09.2023, copy made ready and communicated on 05.09.2023 through NCLT website.

The creditors of GOLU VADA PAV PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 19.09.2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

In accordance with Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company has provided electronic voting facility to its Members.

The details with respect to the e-Voting are as follows:

Table with 2 columns: Cut-off date for e-Voting, Date and time of commencement of remote e-voting, Date and time of end of remote e-voting.

Members may note that only persons whose names appear in the Register of Members, or the list of beneficial owners furnished by NSDL and Central Depository Services (India) Limited (CDSL) as on the aforesaid cut-off date i.e., Friday, September 22, 2023, shall be entitled to vote on the resolutions set out in the Notice. Once the vote on a resolution is cast by a Member, he/she shall not be allowed to change the same subsequently. Remote e-voting will be disabled by National Securities Depository Limited after 5.00 p.m. on September 28, 2023.

The Members who have cast their vote through remote e-voting may also attend the AGM but shall not be entitled to cast their vote again. The Members attending the AGM who have not cast their votes through remote e-voting will be able to vote through electronic voting facility provided by National Securities Depository Limited during the AGM.

Members who have not registered their email address or those who have acquired shares after the dispatch of the Notice of AGM and the Annual Report and who continue holding shares as on the cut-off date i.e., Friday, September 22, 2023, can obtain/generate the User ID and password as per the instructions provided in the Notice of the AGM.

A person already registered for e-voting can use his/her existing User ID and password for casting the vote.

The process for registration of email id for obtaining Notice of AGM and Integrated Annual Report and user id / password for e-voting are explained in detail in the Notice of the AGM.

In case of any queries, Members may refer to the Frequently Asked Questions (FAQ) for Members available on www.evotingindia.com or call on: 022 - 4886 7000 and 022 - 2499 7000 or send a request to Mr. Anubhav Saxena, Deputy Manager at evoting@nsdl.co.in or contact the company on email at cs@globalspaces.in, who shall address the grievances in connection with the voting by electronic means.

For and on behalf of GlobalSpace Technologies Limited Sd/- Swati Arora Company Secretary

VAISHALI PHARMA LTD.

(Formerly known as Vaishali Pharma Pvt. Ltd.) CIN: L52310MH2008PLC181632 Corp. & Reg. Office: 706-709, 7th Floor, Aravali Business Centre, R. C. Patel Road, Off. Sodawala Lane, Borivali (West), Mumbai - 400092. Tel.: +91-22-42171819 | E-mail: investor@vaishalipharma.com

NOTICE TO THE MEMBERS OF THE 16TH ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCING / OTHER AUDIO VISUAL MEANS

Dear Member(s), Notice is hereby given that the 16th Annual General Meeting ("AGM") of Vaishali Pharma Limited ("Company") will be held on Friday, September 29, 2023, at 12:00 Noon IST through video conferencing ("VC") to transact the businesses as set out in the Notice of the 16th AGM in compliance with the applicable provisions of the Companies Act, 2013 ("Act"), the General Circular nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 20/2020 dated May 5, 2020 and 10/2022 dated December 28, 2022 issued by the Ministry of Corporate Affairs ("MCA"), the Securities and Exchange Board of India ("SEBI") circular nos. SEBI/HO/CFD/CMD1/CIR/P/2020/79 dated May 12, 2020 and SEBI/HO/CFD/POD-2/P/CIR/2023/4 dated January 5, 2023 and SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations").

The Notice of the 16th AGM and the Integrated Annual Report for the Financial Year 2022-23 are so available on the website of the Company at https://www.vaishalipharma.com/investors/annual-reports/, on the website of National Stock Exchange of India Limited at https://www.nseindia.com/.

Pursuant to Section 91 of the Act and Regulation 42 of the SEBI Listing Regulations, the Register of Members and share transfer books will remain closed from Saturday September 23, 2023 to Friday September 29, 2023 (both days inclusive)

The Notice of the 16th AGM and the Annual Report including the Financial Statements for the year ended March 31, 2023 along with login details of joining the 16th AGM will be sent only by email to all those Members, whose email addresses are registered with the Company or its Registrar & Share Transfer Agent (RTA) and with their respective Depository Participants in accordance with MCA Circular(s) and SEBI Circular. Members can join and participate in the 16th AGM through the VC/OAVM facility only. The instruction for joining the 16th AGM and the manner of participation in the remote electronic voting or casting vote through the e-voting system during the 16th AGM are provided in the Notice. The attendance of the Members attending the AGM through VC/OAVM will be counted for the purpose of ascertaining the quorum under Section 103 of the Companies Act, 2013. The Notice of the 16th AGM and the Annual Report will also be made available on the website of the Company at www.vaishalipharma.com and on the website of Stock Exchanges (i.e. NSE).

Members whose email address are not registered with depositories can register the same with the Registrar and transfer agent for obtaining the login credentials for e-voting for the resolution proposed in the Notice of 16th AGM in the following manner: i. The Shareholders holding shares in demat form - Please provide Demat account details (CDSL - 16 digit beneficiary ID or NSDL - 16 digit DPID + CLID), Name, client master or copy of Consolidated Account statement, PAN (self-attested scanned copy of PAN card), AADHAR (self-attested scanned copy of Aadhar Card) to the Company email id: investor@vaishalipharma.com.

Please note: In order to register your email address permanently, the Members are requested to register their email address, in respect of electronic holdings with the Depository, through the concerned Depository Participants.